

[*Shri Saugata Roy*]

science and medicine. I believe that instead of talking all the time about the Indian system, let us talk about how we can put the country on the modern medical map of the world and give encouragement to those doctors and scientists who are doing pioneering work, and in this context I also request him to bring forward a law to allow kidney, liver and heart transplants. Under the present law it cannot be done. To allow for kidney transplant you need a new law. That should be immediately brought about. That is all I want to say.

स्वास्थ्य और परिवार कल्याण मंत्री
(श्री राज नारायण) : महाशय, मैं यह निवेदन करना चाहता हूँ कि हमारे मित्र ने डॉ० शर्करा के प्रोपोजिट के बारे में जो कहा है वह विन्कुल निराधार, बेसलेस है। उनकी मूचना मध्य में पड़े है। उनका किसी प्रोपोजिट के लड़के को सेवा करने या ट्रेटमेंट करने के कारण प्रोपोजिट नहीं हुआ है। उनका प्रोपोजिट प्रप्रायिडेट मेनर में हुआ है।

He is the outstanding personality. Therefore, he has been appointed.

SHRI SAUGATA ROY: But there has been a superseasion.

SHRI RAJ NARAIN: Don't go by newspapers. You come to me. I will show you all the papers.

SHRI SAUGATA ROY: Yes, I will come to you.

SHRI RAJ NARAIN: Yes.

MR. CHAIRMAN: Dr. Sushila Nayar. I want you to just start now so that you can continue on Monday.

DR. SUSHILA NAYAR (Jhansi): Sir, I rise to support the Demand's for Grants.

MR. CHAIRMAN: You can continue on Monday.

15.30 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 292 and 293).

श्री श्रीम प्रकाश त्यागी (बहराइच) : मैं प्रस्ताव करता हूँ कि भारत के संविधान का धीरे-धीरे संशोधन करने वाले विधेयक को पुरःस्थापित करने की मुझे अनुमति दी जाये।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री श्रीम प्रकाश त्यागी : मैं विधेयक पुरःस्थापित करता हूँ।

15.30 hrs.

WORKMEN'S COMPENSATION (AMENDMENT) BILL*

(Amendment of sections 2, 3, etc.)

SHRI PRASANNBHAI MEHTA (Bhavnagar) I beg to move for leave to introduce a Bill further to amend the Workmen's Compensation Act, 1923.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Workmen's Compensation Act, 1923."

The motion was adopted.

SHRI PRASANNBHAI MEHTA: I introduce the Bill.

15.31 hrs.

PAYMENT OF WAGES (AMENDMENT) BILL*

(Amendment of sections 1, 2, etc.)

SHRI PRASANNBHAI MEHTA (Bhavnagar): I beg to move for leave to introduce a Bill further to amend the Payment of Wages Act, 1936.